

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 34**

**C.P.(IB)4072/MB/2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 12.04.2024**

**NAME OF THE PARTIES:    IDBI BANK LTD V/s POWER DEAL**  
**ENERGY SYSTEM (INDIA) PVT. LTD.**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Mr. Rishi Thakur, learned Counsel a/w Ms. Shradha Patil, Advocate a/w Samuel Abraham, Advocate i/b India Law LLP appeared for the Petitioner.
2. Learned Counsel for the Petitioner informs that certain IAs' in this petition are pending as RFO before Court no. 6. However, this petition has been released by them to Court no. 1.
3. Accordingly, Registry is directed to seeks clarification from Court-6 about the fate of those IAs' and have those IA's listed on next date of hearing in case no order is being passed by Court - 6.
4. List this matter on **23.04.2024** for hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**